

12.00 hrs.

PAPERS LAID ON THE TABLE

WATER (PREVENTION AND CONTROL OF POLLUTION) AMENDMENT RULES, 1976

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI H. K. L. BHAGAT): I beg to lay on the Table a copy of the Water (Prevention and Control of Pollution) Amendment Rules 1976 (Hindi and English versions) published in Notification No. G.S.R. 352 in Gazette of India, dated the 6th March, 1976, under sub-section (3) of section 63 of the Water (Prevention and Control of Pollution) Act, 1974 [Placed in Library. See No. LT-10429/76].

NOTIFICATION UNDER ESSENTIAL COMMODITIES ACT, ORDINANCES re. STAFF OF TAMIL NADU AND CENTRAL WAKF COUNCIL (AMENDMENT) RULES, 1976

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI SHAHNAWAZ KHAN): I beg to lay on the Table—

(1) A copy of the Sugar (Price Determination for 1975-76 Production) Amendment Order, 1976 (Hindi and English versions) published in Notification No. G.S.R. 67(E) in Gazette of India dated the 9th February 1976, under sub-section (6) of section 3 of the Essential Commodities Act, 1955 [Placed in Library See No LT-10430/76]

(2) A copy each of the following Ordinances (Hindi and English versions) under provisions of article 213(2)(a) of the Constitution read with clause (c) (iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu:

(i) The Tamil Nadu Indebted Agriculturists (Temporary Relief) No. 2 Ordinance, 1976 (Tamil Nadu Ordinance No. 7 of 1976) promulgated by the Governor of Tamil Nadu on the 3rd March, 1976.

(ii) The Tamil Nadu Indebted Persons (Temporary Relief) No. 2 Ordinance, 1976 (Tamil Nadu Ordinance No. 8 of 1976) promulgated by the Governor of Tamil Nadu on the 3rd March, 1976.

(iii) The Tamil Nadu Indebted Agriculturists and Indebted Persons (Special Provisions) No. 2 Ordinance, 1976 (Tamil Nadu Ordinance No. 9 of 1976) promulgated by the Governor of Tamil Nadu on the 3rd March, 1976. [Placed in Library. See No. LT-10431/76.]

(3) A copy of the Central Wakf Council (Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. S.O. 144(E) in Gazette of India, dated the 27th February, 1976, under sub-section (3) of section 8D of the Wakf Act, 1954. [Placed in Library. See No LT-10432/76.]

NOTIFICATIONS UNDER CUSTOMS ACT, 1962, CENTRAL EXCISE RULES, 1944, CENTRAL EXCISE AND SALT ACT, 1944 AND UNDER FINANCE (NO. 2) ACT 1977

THE MINISTER OF STATE IN-CHARGE OF THE DEPARTMENT OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKHERJEE): I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962—

(i) G.S.R. 327 published in Gazette of India, dated the 6th March, 1976 together with an explanatory memorandum.

(ii) G.S.R. 328 published in Gazette of India, dated the 6th March, 1976 together with an explanatory memorandum.

(iii) G.S.R. 329 published in Gazette of India, dated the 6th March 1976 together with an explanatory memorandum.